

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

**LIBRARY**

No. OA 350/01468/2016

Date of order : 6.12.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SUMITRA RANI BOSE @ SUMITRA BOSE

VS

UNION OF INDIA & ORS.

For the applicants : Mr. K.Chakraborty, counsel

For the respondents : Mr.B.P.Manna, counsel

O R D E R

Justice V.C.Gupta, J.M.

We have heard the ld. Counsel for the applicants and the ld. Counsel for the respondents.

2. In pursuance of the order dated 11.11.16 the respondents placed on record the instructions received by them. The instruction dated 18.11.16 reads as under :

"Sub: Regarding receipt of representation of Ms. Sumitra Rani Bose dated 22.12.14 in OA 1468/2016

Ref: Your letter No. NIL dated 11.11.2016

In reference to the above, the matter was put up to the concerned section and the following remarks have been given by CHOS/FS as follows :

- (1) No such application as per format has yet been received by this section.
- (2) She will be entitled if she will cover all terms and conditions as laid down as per circular
- (3) Checked the pension docket and found that her name was declared by the Ex.Employee i.e. Ajit Kr. Bose, Ex.Call Boy under SS/APDJ which copy is duly annexed herewith.

This is for your kind information and further necessary action please."

3. In view of the above there is no reason to keep this case pending. Hence with the consent of parties we grant time to the applicant to move an application in the prescribed format within one month. Thereafter the respondents will dispose of the representation for grant of family pension in

(Signature)

accordance with law within a period of three months from the date of production of the certified copy of this order.

4. The OA is accordingly disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)  
MEMBER (A)

(JUSTICE VISHNU CHANDRA GUPTA)  
MEMBER (J)

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